

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 401**

**IA/1585/ND/2023, IA/3037/ND/2023,  
IA/3161/ND/2023, IA/4632/ND/2023,  
IA/1025/ND/2024 IN IB/720/ND/2021**

**IN THE MATTER OF:**

Shrill investments limited	...	Applicant
Versus		
Indo International tobacco limited	...	Respondent

**Under Section 7 (IBC).**

**Order delivered on 29.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Sumant Batra, Ms. Nidhi Yadav, Mr. Sarthak Bhandari, Advs.
For the GST	: Mr. Akshay Amritanshu, Sr. Standing Counsel (CBIC)
For the Liquidator	: Mr. Sarthak Bhandari, Adv. Mr. Mukesh Suman, Adv., in IA-1025/2024

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/1025/ND/2024:-**

Ld. Counsel for the Liquidator is present physically. The Liquidator in person is also present physically. This is an application to take on record the Report on modified List of Stakeholders and modified list of Stakeholders Consultation Committee. The same is taken on record, subject to all just exceptions. **IA/1025/ND/2024** stands **allowed**. Place it with the main file for further reference.

**IA/1585/ND/2023;-**

This application has been disposed of vide order dated 21.03.2024. The Registry is directed to not list this IA again.

All other applications are adjourned to **17.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**